

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.1554/2017**

**New Delhi, this the 5<sup>th</sup> day of May, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

Sunil Kumar Mehra  
S/o Shri Surendra Mohan Lal  
Chief Town Planner  
East Delhi Municipal Corporation  
5035/3, Sant Nagar  
Karol Bagh, New Delhi – 110 005. .... Applicant

(By Advocate:Applicant in person)

**VERSUS**

1. East Delhi Municipal Corporation  
Through its Commissioner  
1<sup>st</sup> floor, 419, Udyog Sadan  
Patparganj Industrial Area  
Delhi – 110 092.
  
2. North Delhi Municipal Corporation  
Through its Commissioner  
4<sup>th</sup> Floor, Dr. S.P.M.Civic Centre  
J.L.Nehru Marg, Minto Road  
New Delhi – 110 002. .... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the applicant in person.

2. The present application has been filed seeking the following reliefs :-
  - "(I) That the Hon'ble Tribunal may graciously be pleased to direct the respondents for immediate disbursement of applicant's MACP arrears and other arrears along with interest payable since 8.9.2014 i.e., from the date of such entries made in the service book of the applicant.
  
  - (II) That the Hon'ble Tribunal may graciously be pleased to direct the respondents to pay the applicant all his retirement dues/financial benefits payable to him at the time of his retirement, which is nearing on 30.11.2017.

(III) Any other relief which this Hon'ble Tribunal may deem appropriate under the facts and circumstances presented in this OA."

3. It is submitted that the applicant has made number of representations including Annexure A-11 representation dated 16.03.2017 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the representation dated 16.03.2017 (Annexure A-11) of the applicant and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(P.K.BASU)**  
**Member (A)**

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**(V. AJAY KUMAR)**  
**Member (J)**